

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT NEW DELHI**

**ORIGINAL APPLICATION NO. 666 OF 2018  
(Earlier OA No. 451 of 2018)**

**IN THE MATTER OF:**

Smt. Ganga Lalwani

... Applicant

**-VERSUS-**

Union of India & Ors.

... Respondents

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NDOH - 15/11/2019

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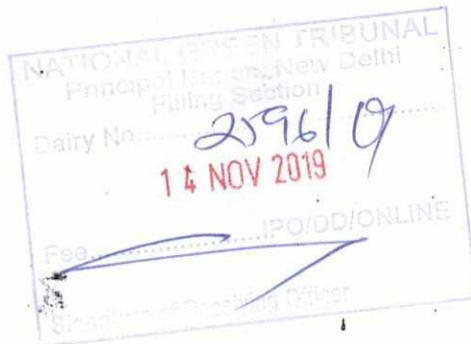
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Dated: 14.11.2019



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... Respondents

**STATUS REPORT ON BEHALF OF THE STATE OF UTTAR PRADESH  
IN COMPLIANCE OF ORDERS DATED 15.10.2019 PASSED BY THE  
HON'BLE NATIONAL GREEN TRIBUNAL**

I, Neeraj Kumar Srivastava, aged about 56 years Deputy Director, Department of Agriculture, Government of Uttar Pradesh having office at Krishi Bhawan, Lucknow, Uttar Pradesh do hereby solemnly affirm and declare as under:

1. I am posted on the above-mentioned post and in such capacity, I am conversant with the facts and circumstances of the case and as such competent to swear this affidavit.
2. The issue involved in the captioned application is protection and conservation of environment adversely affected by crop residue burning by farmers post harvesting period. This Hon'ble Tribunal vide order dt. 15.10.2019 directed deponent to furnish a status report.
3. The Chief Secretary, Govt. of Uttar Pradesh has vide order dt. 19.10.2019 directed all District Magistrates to ensure compliance of order passed by this Hon'ble Tribunal and to take



effective steps to stop crop residue burning in their respective districts.

4. The State of Uttar Pradesh has taken following steps in compliance of the directions passed by this Hon'ble Tribunal:

a. Providing Agricultural Equipment

So far as providing agricultural equipment to farmers are concerned, the State of Uttar Pradesh has in 2018-2019 provided 18706 agricultural machines/equipment of different nature to farmers, the details of which are as follows:

S.No.	Name of Implement	Demand	Distribution
1	CHC	2300	2300
2	Super SMS	08	08
3	Happy Seeder	24	24
4	Paddy Straw Chopper	27	27
5	Shredder	04	04
6	Mulcher	65	65
9	Shrub Master	13	13
10	Cutter cum Spreader	01	01
11	Reversible M.B. Plough	232	232
12	Rotary Slasher	11	11
13	Zero till seed cum fertilizer drill	906	906
14	Rotavator	15115	15115
	<b>Total</b>	<b>18706</b>	<b>18706</b>

The details of distribution of machinery to individual and group of farmers for the year 2019-2020 is as follows:

Physical Progress



Physical Targets (Nos.)		Application Received (Nos.)		Application Sanctioned (Nos.)		Machines Delivered (Nos.)	
Individual	CHCs	Individual	CHCs	Individual	CHCs	Individual	CHCs
4077	1817	1918	1817	1918	1817	1918	1678

The Government of Uttar Pradesh is taking every measure to complete physical targets. Although manufacturers are supplying machinery in Uttar Pradesh but as majority of manufacturers are established in the State of Punjab and Haryana, they are giving preference to these States.

b. Training Programs: In order to educate farmers about ill effects of crop residue burning and its alternate environment friendly and economically advantageous usage, public meetings have been regularly held by Department of Agriculture, Govt. of Uttar Pradesh from village to state level. The participation of farmers in large numbers has disseminated the information throughout the state. Besides public meetings, awareness program disseminating information has also been launched on radio and television. Resultantly, the incidents of crop burning have reduced significantly. Following steps/measures have been taken by the State of Uttar Pradesh in this regard:

i. IEC activities are being taken up on large scale. 1328 nos. of hoardings were placed. Advertisement in print media already been published. 538440 nos. of pamphlets have been distributed amongst general public. Advertisements on TV and jingles on radio were broadcasted between 16<sup>th</sup> to 29<sup>th</sup> October, 2019. Video Films displaying negative consequences of stubble



burning are being shown to farmers in Rabi Goshti, Million Farmer School and at training centres.

ii. The state has launched special extension program in the name of The Million Farmers Schools in which farmers are taught about different program to enhance their production and income. In this program, one of the major topic of discussion is awareness on ill effects of Crop Residue Burning and Crop Residue Management. Four such modules of TMFS have already been conducted in which more than 42 lakh farmers participated and being educated till now. In these schools, farmers were taught about ill effects of crop burning. Two such modules were again conducted from 21<sup>st</sup> to 25<sup>th</sup> October, 2019 and from 3<sup>rd</sup> to 7<sup>th</sup> November, 2019 in 1500 villages. About 10 lakh farmers attended this. Officials and field workers of many departments interacted with the farmers and educated them about adverse impact of crop residue burning. At the same time, 5110 seminars at Nyay Panchayat Level and 45 at district level were also held.

iii. In addition to above, Two Farmer – Scientist interaction program has been conducted by the State in which Scientist and State officials were present in State NIC and Farmers were present in District NIC, District Agriculture Offices, Block Offices, KVKs and other such places where internet facility was available. This program was live streamed through NIC.

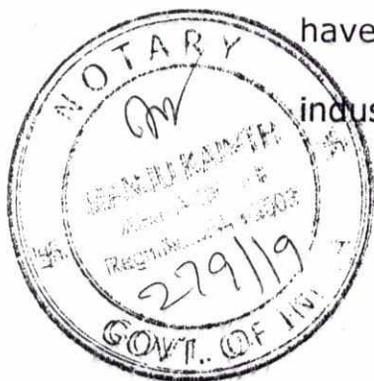
iv. Farmers also being trained and educated at our training schools and KVKs. 3400 progressive farmers training has



completed till now. They will act as contact farmers and make other farmers aware about the ill effects of crop burning.

c. In order to ensure compliance and to prevent crop residue burning, one official has been nominated by District Magistrate to be responsible for a village or cluster of villages in the district. Their list has been uploaded on departmental website. All SHOs of police stations have been directed to take actions against persons found burning crop residue and take penal actions against them. Punitive actions were also taken against farmers who were found burning crop residue. 1382 farmers were issued notice. 465 FIRs have been registered against farmers. Penalty of Rs. 30,38,500/- has been imposed on 846 farmers out of which penalty of Rs. 9,72,150/- has already been realized from 271 farmers. 3 Lekhpals have been suspended and departmental proceedings have also been started against 24 lekhpals. One field worker has also been suspended. 4 field workers of department of Agriculture have been given adverse entry in ACR and one other worker have been issued warning. In compliance of order passed by this Hon'ble Tribunal, everyday status is being uploaded on departmental website.

6. It is submitted that Principal Secretary, Department of Agriculture discussed the issue with FICCI, ASSOCHAM and PHD Chamber of Commerce regarding involvement of industries for establishment of custom hiring centres by industrial houses. They have promised to look into the matter and discuss the same with industries at their level.



7. It is submitted that the State Government is sensitive, sincere and committed for preservation of environment and shall take all necessary measures for the implementation of directions passed by this Hon'ble Tribunal in letter and spirit. It is the result of sustained efforts that incidents of crop residue burning has to 51.2% as compared to previous years.

PRAYER

The above submissions have been made for the kind consideration of this Hon'ble Tribunal. It is humbly prayed that the Status Report on behalf of the State of Uttar Pradesh may kindly be taken on record.

DEPONENT

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above stated paras are true and correct to best of my knowledge and belief. The contents of paras are true to my knowledge based on records and inputs provided, No part of it is false and nothing material has been concealed therefrom.

DEPONENT



Reg. ent. No 279/2019

solemnly affirmed before me read over & explained to the deponent

Notary Public, Delhi

ADDRESS: CH. NO. 911, PATIALA HOUSE, GATE NO. 4, NEW DELHI

14 NOV 2019

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PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO: 666/2018

IN THE MATTER OF:

Smt. Ganga Lalwani

...APPLICANT

VERSUS

Union of India & Ors

...RESPONDENT

PROOF OF SERVICE

APPLICANT	
RESPONDENT NO. 1	UPPCB <i>Anand</i>
RESPONDENT NO. 2	
RESPONDENT NO. 3	
RESPONDENT NO. 4	
RESPONDENT NO. 5	